



**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.04.2023 AT 11:00 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)/79/9/AMR/2020	Main Case	9 of IBC	Godrej & Boyce Manufacturing Company Ltd Vs Vyshaka Solar Energy Systems Pvt Ltd
	IA(IBC)/158/2023	Sec. 12A of the IBC	Mr. Srinivas Gudla Rao, RP of M/s Vyshaka Solar Energy Systems Private Limited

ORDER

IA(IBC)/158/2023:

Ms.Manoranjani, Counsel for the Applicant present. Heard.
IA(IBC)/158/2023 is allowed, vide separate orders.

Sd/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

RSN



**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH AT MANGALAGIRI**

**IA(IBC)/158/2023
in
CP (IB)/79/9/AMR/2020**

**Under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read
with Regulation 30 A of the Insolvency and Bankruptcy Code
(Corporate Insolvency Resolution Process) Regulations, 2016**

In the matter of
M/s. Vyshaka Solar Energy Systems Pvt Ltd

BETWEEN:

Mr. Srinivas Gudla Rao,
Interim Resolution Professional for
M/s. Vyshaka Solar Energy Systems Pvt Ltd,
Regd.No.IBBI/IPA/001/IP-P02093/2020-2021/13333,
Flat No.A-1, Br's Princeton Apartments,
CBM Compound, VIP Road,
Visakhapatnam, AP -530003.

...Applicant/RP

Order dated: 25.04.2023

Coram:

Justice Telaprolu Rajani, Member Judicial.

Parties/Counsels present:

For the Applicant : Ms.Manoranjani, Advocate.

ORDER

(Per: Justice Telaprolu Rajani, Member Judicial)

1. This Application filed by the Applicants under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read with Regulation 30-A of



the Insolvency and Bankruptcy Code (Corporate Insolvency Resolution Process) Regulations, 2016 seeking to withdraw the CP (IB)/79/9/AMR/2020, which is admitted by this Tribunal vide its order dated 17.10.2022. The Regulation 30-A of the IBC (CIRP) Regulations, 2016, is re-produced under:

“30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –

(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional”

2. The IRP states that complete fee was received and he filed Form- FA and recorded the same. Since, there is a settlement between the parties, I.A (IBC)/158/2023 is allowed and permission is granted to withdraw the Petition. Consequently, CP (IB)/79/9/AMR/2020 is dismissed as withdrawn.

Accordingly, CP(IB)/79/9/AMR/2020 along with IA(IBC)/158/2023 are disposed of.

Sd/-

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

Swamy Naidu